

ITEM NO.43

COURT NO.3

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12236/2014

(Arising out of impugned final judgment and order dated 18/09/2013 in ITA No. 211/2011 passed by the High Court Of Judicature at Allahabad)

M/S DHAMPUR SUGAR MILLS LTD

Petitioner(s)

VERSUS

CIT & ANR

Respondent(s)

(with office report)

WITH

SLP(C) No. 20946/2014

(With Office Report)

Date : 03/11/2014 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Ms. Poonam Ahuja, Adv.
For Mr. Ambhoj Kumar Sinha, Adv.

For Respondent(s) Mr. Sridhar Potaraju, Adv.
Mr. Purnima Bhat Kak, Adv.
Mrs. Anil Katiyar, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty, list on 21.11.2014.

(Jayant Kumar Arora)
Sr. P.A.

(Renuka Sadana)
Court Master